

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH,  
MUMBAI**

**Company Petition No.254/I&BP/NCLT/MB/MAH/2017**

**CORAM : SHRI M.K. Shrawat, Member (Judicial)**

**Order Under Section 433(e) of the Companies Act, 1956**

In the matter of M/s. Beyond Logistics Pvt. Ltd. .... Petitioner  
V/s  
Shapoorji Pallonji & Company Ltd. .... Respondent

Represented by:  
Ms. Deepa Kamath : Advocate for Petitioner

Mr. Ruchir Khandalkar, : For Respondent  
Sr. Manager (Legal)

**Reserved on : 13-06-2017**

**Pronounced on : 13-06-2017**

**ORDER**

**C.P. No. 254/I&BP/NCLT /MB/MAH/2017**

1. The Learned Representative for the Petitioner is present.
2. From the side of the Petitioner, the Learned Authorized Representative has stated and recorded on the Order Sheet that :-  
*"In view of the Settlement and Statement made by me before this Tribunal on behalf of the Petitioners, the present Petition may be allowed to be withdrawn."*
3. From the side of the Respondents the Authorized Representative Senior Manager (Legal) is present and placed on record a Receipt of the amount paid to the Petitioner.
4. Since the debt in question is no more in existence, therefore, the request to withdraw the Petition is hereby allowed.
5. Petition is dismissed being withdrawn. C.P. is consigned to Records.

**Dated: 13.06.2017**

sd/-  
**M.K. Shrawat**  
**Member (Judicial)**